

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 50**

**IA 2681/2024 IA 382/2023 in C.P. (IB)/510(MB)2021**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES:    **COSMOS CO-OP BANK LTD V/s KIRAN**  
**KUMAR JAIN**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016 & Application  
under any other provisions- IBC

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**ORDER**

**IA 2681/2024 IA 382/2023 in C.P. (IB)/510(MB)2021**

- 1) Mr. Rohit Gupta, Ld. Counsel for the Creditor, Mr. Raghunath Sarangapani, Ld. Counsel for the Resolution Professional and Mr. V.K. Rambandhan, Ld. Sr. Counsel for the Respondent are present.
- 2) Heard Both sides extensively for a considerable time. Parties are at liberty to file and place on record written notes of arguments, well before the adjourned date. No further arguments shall be taken on the next date of hearing.
- 3) Stand over to 11.07.2024, for taking on record written notes of arguments.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare